

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-197(PB)/2017

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Ltd.

.....Petitioner

v.

Tecpro Systems Ltd.

.....Respondent

SECTION : UNDER SECTION 7 OF IBC, 2016

Order delivered on 12.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s) : Mr. Vaijayant Paliwal, Advocate

ORDER

C.A. No. 314(PB)/2017

This is an application seeking a limited amendment in respect of the mistake committed in the total amount calculated in part IV in column 2 under the caption 'Particulars of Financial Debt'. The total amount shown with ball pen is Rs. 2081,44,52,368/- whereas the correct total amount works out to be Rs. 2801,44,52,368/- (Rupees Two Thousand Eight Hundred and One Crore Forty Four Lakhs Fifty Two Thousand Three Hundred and Sixty Eight). As amendment is clerical in nature we do not wish to issue notice to the other side. It is patent from the figures as now suggested by

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seeking amendment. Therefore, we accept the prayer for amendment of part IV in column 2 of the petition and the total amount may be substituted as Rs. 2801,44,52,368/- (Rupees Two Thousand Eight Hundred and One Crore Forty Four Lakhs Fifty Two Thousand Three Hundred and Sixty Eight). However, the same shall be subject to payment of Rs. 25,000/- as cost.

As a consequence, the order dated 07.08.2017 be also corrected. The amount mentioned in para 6 of the aforesaid order dated 07.08.2017 shall be substituted with the correct amount of Rs. 2801,44,52,368/- (Rupees Two Thousand Eight Hundred and One Crore Forty Four Lakhs Fifty Two Thousand Three Hundred and Sixty Eight).

The application stands disposed of in the above terms.

The amount of cost deposited in account of respondent company and it shall be brought to the notice of the Insolvency Professional.

—Sd—

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

—Sd—

(DÉEPA KRISHAN)
(MEMBER TECHNICAL)

12.09.2017
VINEET